

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:676  
ANSWERED ON:15.07.2014  
NATIONAL DISABILITY POLICY  
Rajesh Shri M. B.

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) Whether the Government proposes to enact a new legislation related to persons with disabilities in consonance on the Rights of Persons with Disabilities;
- (b) if so, the details and the salient features thereof;
- (c) whether the National Policy on Persons with Disabilities is also likely to be reviewed and amended accordingly; and
- (d) if so, the details thereof along with the steps proposed to be taken to simplify the process of certification by providing a universally valid ID for the persons with disabilities?

**Answer**

Minister of State for Social Justice and Empowerment (SHRI SUDARSHAN BHAGAT)

(a) & (b) The Rights of Persons with Disabilities Bill, 2014 has been introduced in Rajya Sabha on 7.02.2014. The salient features of the Bill are:-

- (i) The proposed Bill is a rights based legislation whereas the existing Act of 1995 is a welfare based Act.
  - (ii) The types of disabilities have been increased from existing 7 to 19 and the Central Government will have the power to add more types of disabilities.
  - (iii) Every child with benchmark disability between the age group of 6 and 18 years shall have the right to free education.
  - (iv) Increase in reservation from 3% to 5 % for students with benchmark disabilities in higher educational institutes.
  - (v) Increase in reservation for 3% to 5% in Government Jobs for certain persons or class of persons with benchmark disability.
- (c) The review of the existing National Policy of 2006 is in an ongoing process.
- (d) There is a proposal to examine the feasibility of introducing universally valid ID for persons with disabilities. The process has been initiated by way of consultation with some State Governments.